

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.19**  
**I.A.No.230/2024 in**  
**C.P. (IB) No.140/BB/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda	...	Petitioner
Vs.		
Mr. Nooruddin Khan	...	Respondent

**Order under Section 95 of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Sharan Kukreja
		Ms.Abhijna Somashekara
For the Respondent	:	Ms. Misbah Shan Proxy Counsel
For RP	:	Shri Bhupendra Dave

**ORDER**

**I.A No. 230/2024**

1. Heard the Ld. Counsel for the Petitioner, Proxy Counsel for the Respondent and RP
2. The Ld. Counsel for the Respondent stated that the objection has been e-filed on 29.03.2024 and physical copy is filed on 25.04.2024 vide Dy. No.2501 and the same is taken on record.
3. The Ld. Counsel for the Petitioner requested time to file rejoinder to the reply filed by the Respondent to the RP report. Therefore, one week time is granted to the Petitioner to file the same duly serving the copy on the otherside. Further, the RP can also file the rejoinder to the reply filed by the Respondent within one week, if he desire so.
4. List the matter on **19.06.2024**.

**Sd/-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**